

**IN THE HIGH COURT OF KERALA AT ERNAKULAM  
PRESENT  
THE HONOURABLE MR. JUSTICE A. BADHARUDEEN**

Friday, the 28<sup>th</sup> day of November 2025 / 7th Agrahayana, 1947  
WP(C) NO. 14599 OF 2020 (Y)

**PETITIONER:**

**M.S. ANIL, AGED 43, S/O. SASIDHARAN, MANNATHAMPARAMBU, MARARIKKULAM  
NORTH P.O., CHERTHALA, ALAPPUZHA, PIN - 688 523.**

**RESPONDENTS:**

- 1. STATE OF KERALA, REPRESENTED BY CHIEF SECRETARY, GOVERNMENT  
SECRETARIAT, THIRUVANANTHAPURAM-695 001.**
- 2. DIRECTOR, VIGILANCE AND ANTI-CORRUPTION BUREAU, PMG, OPPOSITE VIKAS  
BHAVAN BUS DEPO, THIRUVANANTHAPURAM-695 001.**
- 3. STATE POLICE CHIEF, POLICE HEADQUARTERS, VAZHUTHACAUD, VAZHUTHACAUD  
P.O., THIRUVANANTHAPURAM-695 010.**

Writ petition (civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to issue an interim order directing the respondents to appoint a Special Investigation Team headed by an honest and efficient officer to investigate into Crime No.5/2016 of VACB, Thiruvananthapuram, pending final disposal of the Writ Petition (Civil).

This petition again coming on for orders upon perusing the petition and the affidavit filed in support of WP(C), this Court's order dated 24.09.2025 and upon hearing the arguments of SRI.D.ANIL KUMAR, Advocate for the petitioner, DIRECTOR GENERAL OF PROSECUTION & SRI.SUMAN CHAKRAVARTHY, SENIOR GOVERNMENT PLEADER for the R2 & R3, the court passed the following:

**A.BADHARUDEEN, J.**

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**W.P.(C).No.14599 of 2020**

**&**

**Crl.M.C.No.5539 of 2020**  
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Dated, this the 28<sup>th</sup> day of November, 2025

**ORDER**

A report dated 28.11.2025 has been submitted by Sri.Sasidhran S. I.P.S. In the report, it has been stated that he has been dealing with the Special Investigation Team of 'Sabarimala Temple Gold Theft Case'. It has been further reported that in compliance with the directions of this Court, the Special Investigation Team has prepared 33 factual reports pertaining to 67 reports returned by the court for curing defects, which are presently under detailed examination, and the same would be placed before the respective Vigilance Courts immediately upon completion of all statutory and procedural requirements.

2. The Investigating Officer is directed to expedite filing of the above 33 factual reports out of 67, which were

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returned for curing defects at the final stage, along with final reports in all crimes as expeditiously as possible, with the assistance of his team, as directed.

Post on 08.01.2026 to evaluate the progress of investigation.

**Sd/-  
A. BADHARUDEEN,  
JUDGE**

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